

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**28. IA 685/2024 In C.P. (IB)/406(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

**NAME OF THE PARTIES: - Start Italiana**  
**V/s**  
**Ags Transact Technologies Limited**  
**IN THE MATTER OF**  
**Start Italiana**  
**V/s**  
**Ags Transact Technologies Limited**

**Section: 60(5) of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.685/2024**: - Adv. Asad Thangal, Adv. Mrudula Dixit appeared for the Petitioner/ Applicant. Adv. Vishal Shriyan a/w Adv. Riddhi Wagle appeared for the Respondent/Corporate Debtor. Counsel for the Applicant states at bar that since the entire payment has been made by the Corporate Debtor in terms of the Consent Terms executed earlier, she has an instructions not to proceed with the Restoration Application any further and withdraw the same. In view of the same, Restoration Application **IA.No.685/2024 is dismissed as withdrawn.** File be closed and consigned to records.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**